NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-III

Appeal No.223/2017

IN THE MATTER OF:

Unique Control and And Instrumentation (P) Limited

.. PETITIONER

SECTION:

Under Section 252

Order delivered on 22.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant

: Mr. Anuj Verma, Advocate

Mr. Anuj Kumar, Advocate

For the Respondents

For the Intervener

: Ms. Easha Kadian, Standing Counsel,

For Income tax Deptt.

ORDER

Learned Counsel for the petitioner is present. Ld. Standing Counsel for the Income tax Department is also present seeks for some time to file its observations. However, none is present for the ROC. It is represented by the Ld. Counsel for the petitioner that despite the directions passed by this Tribunal on 29.11.2017, the respondent ROC has not chosen to be present before this Tribunal nor an advance copy of the reply has been filed/received. Perusal of the records of this Tribunal shows that there is no report available of the Respondent/ ROC.

Contd.



Ld. Counsel for the petitioner represents that the Income tax Returns for the period ending 31.3.2017 relating to the assessment year 2017-2018 have been filed which has also been enclosed as an annexure. The petitioner is directed to file the Returns for three years prior to the filing of the above which has been enclosed within a period of one week from today. In the meanwhile, the Respondent ROC or Income tax Department choose to file their observations respectively the same shall be done, failing which, the matter will be taken up and disposed off on merits on the next hearing date.

List on 30.1.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 22.1.2018